

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 1131
TO BE ANSWERED ON FRIDAY, THE 24th JULY, 2026**

EXPANDING DIGITAL JUSTICE AND LEGAL SERVICES IN ODISHA

1131. Shri Sukanta Kumar Panigrahi:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the Budget Estimates, Revised Estimates and actual expenditure during the last three years under the e-Courts Mission Mode Project, Tele-Law Programme, NALSA and Gram Nyayalaya Scheme;
- (b) the details of funds sanctioned, released and utilised, State/UT-wise, including Odisha;
- (c) the status of e-Courts, virtual courts, Tele-Law beneficiaries, legal aid clinics, ADR/Mediation Centres and Gram Nyayalayas, district-wise, including Kandhamal, Boudh, Nayagarh and Ganjam; and
- (d) whether the Government proposes additional judicial infrastructure, virtual courts, digital legal literacy programmes and legal aid facilities in these tribal and aspirational districts, if so, the estimated expenditure and implementation timeline district-wise and if not, the reasons therefor and the timeline by which these districts are likely to be covered under future phases?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): The details of Budget Estimates, Revised Estimates and actual expenditure during the last three years under the e-Courts Mission Mode Project, Tele-Law Programme, National Legal Services Authority (NALSA) and Gram Nyayalaya Scheme, across the country including the state of Odisha are at **Annexure I**.

(b): The State/UT-wise details of funds sanctioned, released and utilized under e-Courts Mission Mode Project Phase III, NALSA and Gram Nyayalaya is at **Annexure II**.

(c): As per the information provided by the eCommittee, Supreme Court of India, in the State of Odisha, 16 ADR Centres have been constructed and are functioning in 16 districts including the districts of Ganjam and Kandhamal. For the remaining 14 districts including the districts of Boudh and Nayagarh, Mediation Centres are functioning in the office of the District Legal Services Authority.

For online adjudication of traffic challans, 31 virtual courts (asynchronous courts) have been set up across the country, including 1 in Odisha.

The status of courts under the e-Courts project, Tele-Law, legal aid clinics, and Gram Nyayalayas, district-wise, in Odisha including the districts of Kandhamal, Boudh, Nayagarh and Ganjam is at **Annexure III**.

(d): Adequate budgetary provisions are made for additional judicial infrastructure, virtual courts, digital literacy programmes and legal aid facilities across the country including in all tribal and aspirational districts in Odisha, based on approved outlay and availability of funds. Financial assistance is provided under the Centrally Sponsored Scheme (CSS) for strengthening court infrastructure. Tele-Law services are available through Common Service Centres (CSCs) to provide pre-litigation legal advice. Under the eCourts Project, digital services such as e-Filing, e-Pay, Virtual Courts, video conferencing and the National Judicial Data Grid (NJDG) have been implemented. Free legal aid is extended through the Legal Services Authorities. Alternative Dispute Resolution (ADR) mechanisms, including Lok Adalats and mediation, are also being promoted for expeditious resolution of disputes.

STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 1131 FOR 24.07.2026 REGARDING EXPANDING DIGITAL JUSTICE AND LEGAL SERVICES IN ODISHA

(i) Funds released to all the High Courts under eCourts Project Phase III:

(Rs in Crore)

Financial year	Budget Allocated		Actual Expenditure
	Budget Estimate	Revised Estimate	
2023-24	0.01	825.00	768.25
2024-25	1500.00	1200.00	1029.11
2025-26	1500.00	1200.00	717.45
TOTAL	3000.01	3225.00	2514.81

(ii) Funds released to NALSA:

(Rs in Crore)

Financial year	Budget Allocated		Actual Expenditure
	Budget Estimate	Revised Estimate	
2023-24	200.00	200.00	200.00
2024-25	200.00	200.00	200.00
2025-26	200.00	220.00	220.00
TOTAL	600.00	620.00	620.00

(iii) Funds released for Gram Nyayalayas:

(Rs in Crore)

Financial year	Budget Allocated		Actual Expenditure
	Budget Estimate	Revised Estimate	
2023-24	10.00	10.00	0.80
2024-25	2.00	10.00	10.00
2025-26	2.00	2.00	2.00
TOTAL	14.00	22.00	12.80

(iv) Funds released under DISHA 2.0 (Tele-Law Programme):

(Rs in Crore)

Financial Year	Budget Allocated		Actual Expenditure
	Budget Estimate	Revised Estimate	
2023-24	40.00	48.00	46.36
2024-25	48.00	35.00	23.10
2025-26	48.00	20.00	17.04
TOTAL	136.00	103.00	86.5

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(i) eCourts Project Phase III:

(Rs in Crore)

S No.	High Courts	Total Released	Total Expenditure
1	Allahabad	336.58	263.55
2	Andhra Pradesh	133.58	74.98
3	Bombay	339.56	240.83
4	Calcutta	87.14	53.02
5	Chhattisgarh	105.41	89.67
6	Delhi	126.14	75.33
7 (i)	Gauhati (Arunachal Pradesh)	19.72	14.02
7 (ii)	Gauhati (Assam)	66.09	63.78
7 (iii)	Gauhati (Mizoram)	17.18	11.45
7 (iv)	Gauhati (Nagaland)	13.38	8.74
8	Gujarat	161.59	139.01
9	Himachal Pradesh	22.97	19.81
10	Jammu & Kashmir	63.21	34.38
11	Jharkhand	63.15	44.73
12	Karnataka	190.54	134.35
13	Kerala	137.07	61.8
14	Madhya Pradesh	193.05	146.43
15	Madras	315.48	251.29
16	Manipur	23.11	21
17	Meghalaya	19.12	15.53
18	Orissa	91.45	74.56
19	Patna	246.34	124.45
20	Punjab And Haryana	62.01	60.58
21	Rajasthan	174.79	101.08
22	Sikkim	17.82	15.52
23	Telangana	89.73	63.77
24	Tripura	25.49	10.22
25	Uttarakhand	69.23	63.4
Total		3210.94	2277.27

(As on 20.07.2026)

Note: In addition to the funds released to High Courts, Rs. 186.08 crore have been released to NIC/NICSI for providing technical support, Rs 54.79 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 12.49 crore to eCommittee, SCI under Change Management, Rs 0.28 crore to IIT Madras for development of e-Learning platform, Rs. 7.66 crore to CPWD for setting up of Centre of Excellence for eCourts at NIC Pune, Rs. 9.10 crore to C-DAC for the design and development of Judicial Digital Preservation System (JDPS) for the Judiciary and Rs 2.25 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

(ii) Gram Nyayalayas:

(Rs in Crore)

Amount released to States under Gram Nyayalayas Scheme		
Sl. No.	State	Total Amount released since 2009-10 till 15.07.2026
1	Madhya Pradesh	24.56
2	Rajasthan	12.40
3	Karnataka	0.25
4	Odisha	5.24
5	Maharashtra	7.17
6	Jharkhand	0.75
7	Goa	0.25
8	Punjab	0.25
9	Haryana	0.25
10	Uttar Pradesh	24.66
11	Kerala	8.28
12	Andhra Pradesh	4.36
13	Telangana	6.93
Total		95.40

(iii) NALSA:

Amount of funds allocated to the state legal services authorities including supreme court legal services committee and mediation and conciliation project committee during the financial year 2025-26.

(Rs in Crore)

S. No.	Name of SLSA	2025-26	
		LAP (Legal Aid to Poor)	LADCS (Legal Aid Defence Counsel System)
1	Andhra Pradesh	3.35	5.13
2	Arunachal Pradesh	8.3	2.13
3	Assam	4.1	23.46
4	Bihar	7.75	10.57
5	Chhattisgarh	0.8	10
6	Goa	0.81	1.37
7	Gujarat	19.05	15.08
8	Haryana	7.15	6.79
9	Himachal Pradesh	2.75	3.61
10	Jammu & Kashmir	7.4	8.15
11	Jharkhand	13.25	9.75
12	Karnataka	9.3	16.38
13	Kerala	13.2	6.99
14	Madhya Pradesh	1	15.45
15	Maharashtra	3.5	20.09
16	Manipur	6.7	2.09
17	Meghalaya	4.07	5.68
18	Mizoram	7.9	3.61
19	Nagaland	3.8	1.98
20	Odisha	4.4	5.75
21	Punjab	10.25	11.04
22	Rajasthan	8.75	13.27
23	Sikkim	1.25	1.15
24	Tamil Nadu	1.3	19.1
25	Telangana	0.6	11.8
26	Tripura	4.5	5
27	Uttar Pradesh	10.35	16.5
28	Uttarakhand	10.4	3.23
29	West Bengal	13.13	4.36
30	Andaman & Nicobar Islands	0.27	0.05
31	Chandigarh UT	0.21	0.6
32	Dadra & Nagar Haveli UT	0	0.07

S. No.	Name of SLSA	2025-26	
		LAP (Legal Aid to Poor)	LADCS (Legal Aid Defence Counsel System)
33	Daman & Diu UT	0	0.1
34	Delhi UT	15.25	6.5
35	Lakshadweep UT	0.2	0
36	Puducherry UT	0.8	0.41
37	Ladakh UT	0.83	0.22
38	Supreme Court LSC	3.5	0
39	Mediation and Conciliation Project Committee (MCPC)	0.6	0
	TOTAL	210.77	267.44

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(i) eCourts Project Phase III:

Sl. No	Name of Districts across the State of Odisha	Total Number of Court Rooms	Number of Courts covered under e-Courts project with having virtual facilities	New Courtrooms created subsequently
1	Angul	30	30	-
2	Balasore	47	42	5
3	Bargarh	25	25	-
4	Bhadrak	24	23	1
5	Bolangir	36	34	2
6	Boudh	15	14	1
7	Cuttack	64	63	1
8	Deogarh	12	12	-
9	Dhenkanal	25	25	-
10	Gajapati	15	15	-
11	Ganjam	62	61	1
12	Jagatsinghpur	21	21	-
13	Jajpur	25	23	2
14	Jharsuguda	16	15	1
15	Kalahandi	29	29	-
16	Kandhamal	22	22	-
17	Kendrapara	22	21	1
18	Keonjhar	29	28	1
19	Khurda	52	52	-
20	Koraput	28	28	-
21	Malkangiri	13	13	-
22	Mayurbhanj	34	33	1
23	Nabarangpur	18	17	1
24	Nayagarh	27	26	1
25	Nuapada	15	14	1

Sl. No .	Name of Districts across the State of Odisha	Total Number of Court Rooms	Number of Courts covered under e-Courts project with having virtual facilities	New Courtrooms created subsequently
26	Puri	34	31	3
27	Rayagada	22	22	-
28	Sambalpur	31	31	-
29	Sonepur	17	15	2
30	Sundargarh	35	32	3
TOTAL		845	817	28

(Source: eCommittee, Supreme Court of India)

(ii) Tele-Law (SLSA- Odisha State Legal Services Authority):

As on 30.06.2026, more than 1.13 Crore pre-litigation advice has been provided to the beneficiaries under Tele-Law.

The status of the Tele-Law Programme in Odisha, including Boudh, Ganjam, Kandhamal and Nayagarh districts, as on 30.06.2026, is as under:

Coverage Area	No. of CSCs Covered	Calls Registered	Advice Given
Overall – Odisha	6,797	4,15,564	4,10,303
Boudh District	69	5,106	5,023
Ganjam District	503	4,200	3,727
Kandhamal District	171	12,485	12,360
Nayagarh District	194	6,830	6,680

(iii) Legal Aid Clinics:

As per the NALSA Regulation, 2011, Legal Aid Clinics have been established and functional in Jails, Villages, Juveniles Justice Boards (JJBs), Law Colleges/Universities, One Stop Centres etc.

Name of the District	Number Aid Clinics functional
Angul	13
Balangir	12
Balasore	9
Bargarh	18
Bhadrak	8
Boudh	5
Cuttack	18
Deogarh	9
Dhenkanal	12
Gajapati	12
Ganjam	16
Jagatsinghpur	8
Jajpur	8
Jharsuguda	6
Kalahandi	19
Kendrapara	8
Keonjhar	11
Khurda	13
Koraput	13
Malkangiri	7
Mayurbhanj	13
Nabarangpur	11
Nayagarh	14
Nuapada	9
Phulbani	8
Puri	8
Rayagada	14
Sambalpur	11
Sonepur	5
Sundargarh	14
TOTAL	332

(Source: eCommittee, Supreme Court of India)

(iv) Gram Nyayalayas:

As on 17.02.2026, a total of 24 Gram Nyayalayas have been made operational in the State of Odisha. The district-wise details of operational Gram Nyayalayas in Odisha are given below:

Sr. No	Name of Gram Nyayalaya	Districts
1	Odagaon	Nayagarh
2	Bhograi	Balasore
3	Dunguripali	Subarnapur
4	Kashinagar	Gajapati
5	Raghunathpur	Jagatsinghapur
6	Sukinda	Jajpur
7	Dhamnagar	Bhadrak
8	Sanakhemundi	Ganjam
9	Junagarh	Kalahandi
10	Ghasipura	Kendujhar
11	Similiguda	Koraput
12	Kolnara	Rayagada
13	Lakhanpur	Jharsuguda
14	Atabira	Bargarh
15	Tangi	Khordha
16	Komna	Nuapada
17	Raighar	Nabarangapur
18	Brahmagiri	Puri
19	Korukunda at Malkangiri	Malkangiri
20	Puri Sadar	Puri
21	Rajnagar	Kendrapara
22	Bolangir Sadar	Balangir
23	Bisra	Sundergarh
24	Charichhak	Boudh